

KARNATAKA LEGISLATIVE ASSEMBLY

LEGISLATIVE ASSEMBLY SECRETARIAT
POST BOX. 5074, VIDHANA SOUDHA
BANGALORE-560 233

NO.KLAS/Acts-1/903/MR/2022 (Part-III)

Dated : 18.09.2024

NOTIFICATION

In exercise of the powers conferred under Section 15 read with Section 12(c) of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 the Special Board of the Karnataka Legislative Assembly hereby makes the following amendments to the Karnataka Legislature (Members Medical Attendance) Rules, 1968 namely :-

RULES

- Title and commencement :-** (1) These rules may be called the Karnataka Legislature (Members Medical Attendance) (Amendment) Rules, 2024.
(2) They shall come into force from the date of their publication in the Official Gazette.
- Amendment of rule 5 :-** In the Karnataka Legislature (Members Medical Attendance) Rules, 1968 in rule 5, after clause (5A), the following shall be inserted namely :-

“**Note** : Notified Hospitals also include those Notified Hospitals, which have been expanded, upgraded with new name and new branch Hospitals opened in different districts of the State”.

By order and in the name of the
Special Board,

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly
Secretariat

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